

Kamarajar Port Limited

(Formerly known as “Ennore Port Limited”)
(A Government of India Undertaking)

Incorporated as “Ennore Port Limited” on October 11, 1999 as a public limited company under the Companies Act, 1956 (the “Companies Act 1956”) and granted a certificate of incorporation by the Registrar of Companies, Tamil Nadu at Chennai (“RoC”) and a certificate of commencement of business on March 8, 2002. The name of the Company was changed to Kamarajar Port Limited pursuant to a fresh certificate of incorporation dated February 25, 2014 by the RoC.

Registered Office: P.T. Lee Chengalvaraya Naicker Maaligai, 1st Floor, No.23, Rajaji Salai, Chennai 600 001; **Tel:** +91 (44) 2525 1666; **Fax:** +91 (44) 2525 1665; **Website:** www.ennoreport.gov.in; **Port Office:** Administrative Building, Near NCTPS, Vallur Post, Chennai 600 120. **Tel:** +91 (44) 2795 0030-39; **Fax:** +91 (44) 2795 0002; **Compliance Officer:** Mr. M. Gunasekaran; **Tel:** +91 (44) 2795 0030-39; **Fax:** +91 (44) 2795 0002; **E-mail:** mguna@epi.gov.in

PUBLIC ISSUE BY ENNORE PORT LIMITED (“COMPANY” OR “ISSUER” OR “EPL”) OF TAX FREE SECURED, REDEEMABLE, NON-CONVERTIBLE BONDS OF FACE VALUE OF ₹ 1,000 EACH, IN THE NATURE OF DEBENTURES HAVING TAX BENEFITS UNDER SECTION 10(15)(iv)(h) OF THE INCOME TAX ACT, 1961, AS AMENDED (“BONDS”), FOR AN AMOUNT AGGREGATING UPTO ₹ 2,500 MILLION WITH AN OPTION TO RETAIN OVER SUBSCRIPTION UPTO ₹ 2,500 MILLION, AGGREGATING TO A TOTAL OF ₹ 5,000 MILLION*, (THE “ISSUE SIZE”) IN FISCAL 2014 (THE “ISSUE”).

The Issue is being made under the Securities and Exchange Board of India (Issue and Listing of Debt Securities) Regulations, 2008, as amended (the “SEBI Debt Regulations”) and pursuant to Notification No. 61/2013.F.No.178/37/2013-(ITA.I) dated August 8, 2013 issued by the Central Board of Direct Taxes, Department of Revenue, Ministry of Finance, Government of India (“CBDT Notification”), by virtue of powers conferred on it under section 10(15)(iv)(h) of the Income Tax Act, 1961, as amended (the “Income Tax Act”).

** In terms of the CBDT Notification, the Company is authorized to raise a minimum of 70.00% of the Issue Size, by way of public issue and during the process of the public issue(s), the Company may also, at its discretion, raise Bonds through private placement route for an amount not exceeding 30.00% of the Issue Size, wherein suitable amount shall be earmarked for sovereign wealth funds, pension and gratuity funds. In case the Company issues bonds through private placement route, the Issue Size shall stand reduced accordingly. The Company shall ensure that bonds issued pursuant to the CBDT Notification through public issue route and private placement route in Fiscal 2014 shall, in aggregate, not exceed ₹ 5,000 million.*

NOTICE TO INVESTORS – ADDENDUM TO THE PROSPECTUS

This is with reference to the prospectus dated February 13, 2014 (the “Prospectus”) filed on February 13, 2014 with the RoC and on February 17, 2014 with the Securities and Exchange Board of India (“SEBI”) and BSE Limited (“BSE”), BSE being the designated stock exchange for the purposes of the Issue. In respect of the Prospectus, please note the following:

As detailed on page 109 of the Prospectus, the Board of Directors of the Company had accorded its approval for change in the name of the Company to Kamarajar Port Limited by way of a resolution passed on February 1, 2014. The shareholders of the Company subsequently approved the change in the name by way of a special resolution on February 14, 2014, subject to the approval of the RoC. The RoC has approved the change in the name of the Company to Kamarajar Port Limited and granted a fresh certificate of incorporation on February 25, 2014. Consequently, the name of the Company stands changed to “Kamarajar Port Limited” and any reference to “Ennore Port Limited”, “Company”, “Issuer” or “EPL” in the Prospectus shall be deemed to refer to “Kamarajar Port Limited”.

This notice should be read in conjunction with the Prospectus, the statutory advertisements published in all editions of Financial Express, Indian Express, Jansatta and Makkal Kural on February 17, 2014, the Application Forms, the Abridged Prospectus and other Issue related documents/ communication. Capitalised terms used and not defined herein shall have the respective meanings assigned to them in the Prospectus.

For and on behalf of the Board of Directors of Kamarajar Port Limited

Date : February 27, 2014
Place : Chennai

Sd/-
Chairman cum Managing Director

Kamarajar Port Limited has undertaken a public issue of tax free bonds in the nature of secured, redeemable, non-convertible debentures under section 10(15)(iv)(h) of the Income Tax Act, 1961, as amended and filed the Prospectus with RoC, SEBI and BSE. The Prospectus is available on the website of SEBI at www.sebi.gov.in, the website of the BSE at www.bseindia.com, the website of the Issuer at www.ennoreport.gov.in and the websites of the Lead Managers at www.spacapital.com, www.akcapindia.com, www.karvy.com and www.rfci.com respectively. Investors should carefully consider all the information in the Prospectus including the risks and uncertainties described therein, before making an investment in the Bonds.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE should not in any way be deemed or construed that the Prospectus has been cleared or approved by BSE nor does it certify the correctness or completeness of any of the contents of the Prospectus. The investors are advised to refer to the Prospectus for the full text of the Disclaimer clause of the BSE Limited.

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